

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Supplementary Draft Notification

No. L-1/250/2019/CERC

Dated: 18.08.2022

Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022(Draft Regulations) was published on 11.06.2022 to amend the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (Principal Regulations). The following additional amendments are proposed to the Principal Regulations as part of the Draft Regulations:

1. The words “Medium Term Open Access or Long Term Open Access” in Sub-Clause (j) of Clause (1) of Regulation 2 of the Principal Regulations shall be substituted with the words “GNA or T-GNA”.

2. Clause (3) of Regulation 3 of the Principal Regulations shall be substituted with the provisions as under:

“GNA_{RE} as computed under Clause (1) of Regulation 13 shall not be considered for apportionment of Yearly Transmission Charges under Regulations 5 to 8 of these regulations.”

3. Following proviso shall be added in Clause (2) of Regulation 10 of the Principal Regulations”:

“Provided that while preparing drawl schedule of DICs in respect of (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources, whose bidding was completed before 15.1.2021, transmission losses shall be considered as zero”.

4. Clause (1) of Regulation 13 of the Principal Regulations shall be substituted with the provisions as under:

“(1) No transmission charges for the use of ISTS shall be levied for the following GNA quantum (GNA_{RE}), for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources:

$$GNA_{RE} \text{ (in MW)} = GNA \times \frac{\sum_{n=1}^T \left(\frac{SDR_G}{SDT_G} \right)}{T}$$

Where

- SDR_G is drawl schedule (in MW) through ISTS under GNA from entities covered under subclauses (i) and (ii) of this Regulation in nth block.
- SDT_G is total drawl schedule(in MW) under GNA through ISTS from all sources in nth block.
- 'n' is the nth time block
- T is number of time blocks in a month = 96X number of days in a month

Provided that in case total drawl schedule (in MW) under GNA through ISTS from all sources, for nth time block, is less than 75% of Maximum schedule corresponding to GNA, the " SDT_G " shall be taken as 75% of maximum schedule corresponding to GNA for the nth block.

- (2) No transmission charges for the use of ISTS shall be levied for the following T-GNA quantum, for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources:

$$T-GNA_{RE} \text{ (in MW)} = T-GNA \times \frac{\sum_{n=1}^T \left(\frac{SDR_{TG}}{SDT_{TG}} \right)}{T}$$

- SDR_{TG} is drawl schedule (in MW) through ISTS under T-GNA from entities covered under subclauses (i) and (ii) of this Regulation in nth block.
- SDT_{TG} is total drawl schedule(in MW) under T-GNA through ISTS from all sources in nth block.
- 'n' is the nth time block
- T is number of time blocks in a month = 96X number of days in a month or part of the month, as the case may be.

Provided that in case total drawl schedule (in MW) under T-GNA through ISTS from all sources for a time-block, is less than 75% of maximum schedule corresponding to T-GNA for the time-block, the " SDT_{TG} " shall be taken as 75% of maximum schedule corresponding to T-GNA.

Provided further that the reimbursement, from the already paid T-GNA charges, on account of $T-GNA_{RE}$ shall be made ex-post on finalization of schedules, by 15th day of the next month.

(3) Clauses (1) and (2) of this Regulation shall be applicable for scheduling of power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources which have declared commercial operation upto 30.6.2025.

(Secretary)